

IN THE INCOME TAX APPELLATE TRIBUNAL  
NAGPUR "SMC" BENCH : NAGPUR

BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER

ITA.No.352/NAG./2024 [E-APPEAL]  
Assessment Year 2014-2015

Vivek Prakash Wankhade, 1167/6, Main Road, Gujari Ward, Bramhapuri, CHANDRAPUR. PIN – 441 206 <b>PAN ACVPW8484D</b> Maharashtra.	vs.	The Income Tax Officer, Ward-5, Chauhan Colony, Nagbhir, CHANDRAPUR. PIN – 441 205. Maharashtra.
(Appellant)		(Respondent)

For Assessee :	Ms. Alfiya Rozie, C.A.
For Revenue :	Shri Abhay Y. Marathe, Sr. DR

Date of Hearing :	27.01.2025
Date of Pronouncement :	28.01.2025

**ORDER**

**PER V. DURGA RAO, J.M. :**

This appeal has been filed by the assessee against the order dated 29.03.2024, of the learned Addl./JCIT(A)-1, Chandigarh, relating to assessment year 2014-2015.

2. During the course of hearing, Learned Counsel for the Assessee, seeks permission of the Tribunal for withdrawal of appeal, to which, Learned DR has no objection.

3. I, therefore, dismiss the appeal of the assessee as “withdrawn”.

Order pronounced in the open Court on 28.01.2025.

Sd/-  
(V. DURGA RAO)  
JUDICIAL MEMBER

Nagpur, Dated 28<sup>th</sup> January, 2025

VBP/-

Copy to

1.	The appellant
2.	The respondent
3.	The CIT(A), Nagpur concerned
4.	The CIT, Nagpur concerned
5.	The D.R. ITAT, Nagpur SMC-Bench, Nagpur
6.	Guard File.

//By Order//

//True Copy//

Sr. Private Secretary : ITAT : Nagpur Bench  
NAGPUR.